

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.289/2005 In  
O.A. No.1501/2004

New Delhi this the 26<sup>th</sup> day of August, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Mrs. Usha Anand  
W/o Shri S.C. Anand  
R/o 48, Sharda Apartment,  
3, West Enclave, Pitam Pura,  
Delhi-34.
2. Mr. D.N.K. Gawri  
S/o Late Shri R.L. Gawri  
R/o B-2/226, Paschim Vihar,  
New Delhi-110063.
3. Mr. S.B. Mathur,  
S/o Late Shri K.B. Mathur  
R/o E-3, Pant Polytechnic Campus  
Delhi-110012.
4. Mr. H.S. Bawa  
S/o Shri Harbans Singh Bawa,  
R/o WZ-67-A, Mukarjee Park,  
Near Tilak Nagar, Delhi-110020.
5. Mr. Virender Anand,  
S/o Shri Shanti Prakash Anand  
R/o C-2/35-C, Lawrence Road,  
New Delhi.

-Petitioners

(None Present)

Versus

1. Mr. C. Reghunathan  
Chief Secretary  
Government of NCT of Delhi  
Inderprastha Sachivalaya,  
I.P. Estate, New Delhi-110 002.
2. Mr. R.S. Sethi  
Principal Secretary  
Directorate of Training and Technical Education  
Muni Maya Ram Marg, Delhi-110 008.
3. Dr. S.R. Hashim  
Chairman,  
Union Public Service Commission,  
Dholpur House, New Delhi.

-Respondents

(By Advocate: Ms. Kanika Vadera, proxy for Mrs. Avnish Ahlawat &  
Shri Jayant Nath, for R-3)

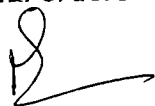


82

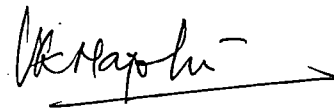
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Vide order dated 27.7.2005, the Hon'ble High Court has stayed the Tribunal's orders dated 3.3.2005 passed in OA-1501/2004. As such, these contempt proceedings are dropped and notices to the respondents are discharged with liberty to the petitioners to revive the same, if necessary when the final orders of the High Court are available.



(Meera Chhibber)  
Member (J)



(V.K. Majotra)  
Vice Chairman (A)

cc.